

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3974 of 2020

Hari Munda @ Sanika Pahan **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Kripa Shankar Nanda, Advocate
For the State : Mr. Praveen Kr. Appu, A.P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Kripa Shankar Nanda, learned counsel for the petitioner and Mr. Praveen Kr. Appu, learned A.P.P. for the State.

The petitioner is an accused in connection with Saiko P.S. Case No. 20 of 2019.

The informant is a contractor who was awarded a contract for constructing a Community Hall cum Training Centre at Village – Itkhedi.

It has been alleged that on 24.08.2019 some miscreants had come and demanded extortion money of Rs. 1,00,000/- and when the informant and others objected, the miscreants had started dragging them towards the forest but however, they were saved by the workers. The petitioner is named in the First Information Report and appears to be in custody since 24.08.2019.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Khunti in connection with Saiko P.S. Case No. 20 of 2019.

(Rongon Mukhopadhyay, J.)